

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 17304/2021  
(Arising out of impugned final judgment and order dated 16-08-2021  
in MS No. 2298/2021 passed by the High Court of Judicature at  
Allahabad, Lucknow Bench)

INDRA BHAN SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.140181/2021-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT and IA No.140179/2021-EXEMPTION FROM  
FILING O.T. )

Date : 13-12-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R. SUBHASH REDDY  
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. S. Wasim A. Qadri Sr. Adv  
Ms. Udit Singh, AOR  
Mr. Tamim Qadri, Adv.  
Mr. Saeed Qadri, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Agreement dated 18.07.2005 entered into between the  
parties is placed on record as Annexure P-9. If various clauses in  
the agreement are looked into, prima facie it appears as license  
but not lease.

Issue notice returnable within six weeks.

In the meanwhile, there shall be stay of all further  
proceedings pursuant to order/Judgment dated 16.08.2021 passed by  
the High Court of Judicature at Allahabad, Lucknow Bench in MS No.  
2298/2021 and no coercive steps shall be taken, to enforce the  
order dated 22.01.2020, passed in Suit No. 399/2005-2006 by the  
Assistant Inspector General (Stamps), Ayodhya.

(RAJNI MUKHI)  
COURT MASTER (SH)

(DIPTI KHURANA)  
COURT MASTER (NSH)

